

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-542
CP No- 53/241/242/ND/2021

IN THE MATTER OF:

Ameet Khandelwal
V/s
Pooja Goela

....Applicant

....Respondent

SECTION

U/s 241-242

Order delivered on 11.03.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

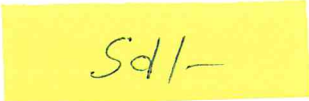
PRESENT:

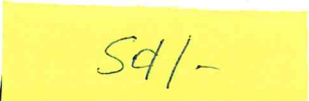
For the Applicant : Adv. Chandrashekhar A. Chakalabbi for ICICI Bank
For the Respondent :

ORDER

Mr. Kumar Anugar Singh appeared and also accepts the notice on behalf of respondent no. 2 and sought an adjournment to file reply. On his request, three weeks' time is granted to file the reply after serving an advance copy upon the Ld. Counsel for the petitioner.

Mr. Chandrashekhar appeared on behalf of respondent no. 3 and accepts the notice and also seeks one week's time to file the reply. He is directed to file the reply within one week after serving an advance copy upon the Ld. Counsel for the petitioner. Thereafter, petitioner is directed to file the rejoinder, if any, within one week after receiving the reply. List the matter on **29.04.2021**. No further adjournment will be given on any ground.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)